

MATTERS UNDER RULE 377*[Translation]*

- (i) **Demand for setting up a Propellant Factory by Department of Defence Production and an Engine Factory by Bharat Earth Movers Ltd. in Sagar area of Madhya Pradesh.**

SHRI NANDLAL CHOUDHARY (Sagar) : From the industrial point of view Sagar district of Madhya Pradesh State is a very backward area. This area is the heart of India and is situated in the middle. It is necessary to take quick decisions on the proposals, which are under consideration for setting up a Propellant Factory by Department of Defence Production and an Engine Factory by Bharat Earth Movers Ltd. in Sagar district. Please set up these factories in Sagar district. Sagar district is the right choice from the security point of view also where setting up of such a factory will be convenient and will be in the national interest.

- (ii) **Demand for direction to U.P. Government to have areas in and around Agra surveyed for tackling likely water scarcity there in the coming summer.**

SHRI GANGA RAM (Firozabad) :

Mr. Deputy Speaker, Sir, I want to draw the attention of the Government to the following subject under rule 377.

Recently, like other parts of the country, Agra district has also suffered the stroke of awful drought. Kheragarh, Bah, Fatehabad, Fatehpur Sikri and Shikohabad Tehsil of district Malnपुरi have faced unprecedented drought. There was no rain during the Kharif crops but during winter season also the rain has been negligible. So the water-level of hand-pumps and wells of drinking water has gone down. Thus, there is every possibility of a famine of drinking and irrigation water during ensuing summer season which will pose a terrible problem for the people and the administration and there will be around chaos. So, the Government of India should give instructions to the State Government for doing an intensive

survey from the village level to the district level and to prepare a systematic strategy to combat the situation and implement the same on war-footing. If this is delayed, its results will be terrible.

- iii) **Demand for filling vacancies of judges in the Allahabad High Court.**

[English]

DR. CHANDRA SHEKHAR TRIPATHI (Khalilabad) : Keeping in view that litigants interest is supreme. Government have taken various steps from time to time to provide facilities to the millions of litigants in the country. In spite of making all possible efforts, still lakhs of cases are pending with various High Courts. In U.P. alone, several lakhs of cases are pending for so many years because of inadequacy of judges and existing vacancies have not been filled. This has put litigants to lot of inconveniences and irreparable loss creating cloud of suspense in their mind that their interests are not getting serious thought by the Government.

I therefore, request Hon. Law Minister, Govt. of India to fill the vacancies of judges in the High Court of Allahabad and increase the existing number of judges to provide speedy justice.

- (iv) **Demand for rehabilitation of people to be evicted owing to construction of Indo-Bangladesh border road.**

SHRI SUDARSAN DAS (Karimganj) : The Indo-Bangladesh Border Road, following the Assam Accord, shall pass through the thickly populated areas inhabited by poor people who are either Scheduled Caste or belong to minority communities residing on the banks of rivers and border areas, particularly in the Cachar and Karimganj districts. Construction of the border road shall necessitate eviction of the inhabitants of the area from their home and they may have to go far away from their cultivable land. So, the Govt. should make adequate alternative provision for rehabilitation of the people to be evicted, failing which they will be put to limitless misery and could cause law and order problem.